

Central Administrative Tribunal
Principal Bench
OA 3439/2001

6(B)

New Delhi, this the 25th day of September, 2002.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. B.N. Som, Vice Chairman (A)

Shri Chander Prakash
Senior Environmental Engineer-1
R/o III-M/41, Nehru Nagar
Ghaziabad
Uttar Pradesh.

... Applicant.

(By Advocate: Mrs. Avnish Ahlawat)

Versus

Government of NCT through

1. Deputy Secretary (Environment)
Govt. of NCT of Delhi,
6th Level, C-Wing
Delhi Secretariat
New Delhi-110002.
2. The Chairman
Delhi Pollution Control Committee
6th Level, C-Wing
Delhi Secretariat
New Delhi-110002.

.... Respondents

(By Advocate: Shri George Paracken)

ORDER (Oral)

By Justice Mr. V.S. Aggarwal, Chairman

During the course of submissions our attention has been drawn towards the order passed by this Tribunal on 17.09.2002 in OA No. 3447/2001 entitled "I. Kapila Vs. Delhi Pollution Control Committee and Another."

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2. Learned counsel for the respondents without prejudice to his right to challenge the same, conceded that a similar order may be passed in the present OA.

3. Keeping in view the order passed by this Tribunal referred to above, with which we agree, subject to the rights of the respondents to challenge the said order, we allow the present OA on the same terms. The order dated 10.12.2001 is quashed and set aside. Respondents are directed to accord the applicant all consequential benefits. However, this will not preclude the respondents to take appropriate action against the applicant in accordance with principles of law. No costs.


(B.N. Som)
Vice Chairman (A)


(V.S. Aggarwal)
Chairman

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